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W.P(C)No. 317 OF 1993
ITEM No.1A

COURT NO. 4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (C) No. 317/1993 @@
AA

T.M.A. Pai Foundation & Ors. Etc.Etc. Petitioner (s)

VERSUS

State of Karnataka & Ors. Etc.Etc. Respondent (s)

WITH

Writ Petition (C) Nos.252/79, 54-57, 2228 of 1981, 2460, 2582, 2583-84, 3362, 3517, 3602, 3603, 3634, 3635, 3636, 8398, 8391, 5621, 5035, 3701, 3702, 3703, 3704, 3715, 3728, 4648, 4649, 2479, 2480, 2547 & 3475 of 1982, 7610, 4810, 9839 and 9683-84 of 1983, 12622-24/84, 199 and 133 of 1987, 620/89, 133 of 1992, 746, 327, 350, 613, 597, 536, 626, 444, 417, 523, 474, 485, 484, 355, 525, 469, 392, 629, 399, 531, 603, 702, 628, 663, 284, 555, 343, 596, 407, 737, 738, 747, 479, 610, 627, 685, 706, 726, 726, 598, 482 and 571 of 1993, D.No.1741, 295 and 764 of 1994, 331, 446 and 447 of 1995, 364 and 435 of 1996, 456, 454, 447 and 485 of 1997, 356, 357 and 328 of 1998, 199, 294, 279, 35, 181, 373, 487 and 23 of 1999, 561/2000, 6 and 132 of 2002

Civil Appeal Nos.1236-1241 and 2392 of 1977, 687/76, 3179, 3180, 3181, 3182, 1521-56, 3042-91 of 1979, 2929-31, 1464 of 1980, 2271/81, 2443-46/81, 4020, 290, 10766 of 1983, 5042 & 5043 of 1989, 6147 and 5381 of 1990, 71,72 and 73 of 1991, 1890-91, 2414 & 2625 of 1992, 4695-4746, 4754-4866 of 1993, 5543-5544 of 1994, 8098-8100 and 11321 of 1995, 4654-4658 of 1997, 608, 3543 and 3584-3585 of 1998, 5053-5054 of 2000, 5647, 5648-5649, 5650, 5651, 5652, 5653-5654, 5655, 5656 of 2001 and 2334 of 2002

Civil Appeal Nos.7647, 7648, 7687, 7696, 7694, 7656, 7658, 7686, 7663-64, 7650-7651, 7661, 7666, 7669, 7668, 7660, 7671, 7677-84, 7652-54, 7673, 7689, 7691 and 7692 of 2002 arising out of S.L.P.(C) Nos.9950 and 9951 of 1979, 11526 and 863 of 1980, 12408/85, 8844/86, 12320/87, 14437, 18061-62/93, 904-05 & 11620/94, 23421/95, 4372/96, 10360 & 10664 of 1997, 1216, 9779-86, 6472-6474 and 9793 of 1998, 5101, 4480 and 4486 of 2002

T.C.(Civil) No. 26 of 1990

T.P.(C) Nos.1013-14 of 1993

(HEAD BY HON'BLE MR.JUSTICE B.N. KIRPAL, (FORMER HON'BLE@@
AA
THE CHIEF JUSTICE) HON'BLE PATTANAIAK (PRESENT HON'BLE THE CHIEF@@
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JUSTICE), KHARE, RAJENDRA BABU, QUADRI, RUMA PAL, VARIAVA,@
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BALAKRISHNAN, REDDI, ASHOK BHAN & PASAYAT, JJ.)@@
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Date : 25/11/2002 This Petition was called on for pronouncement today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For appearing parties:

M/s. R.P. Wadhvani, Sanjay R.Hegde, Bharat sangal, Ejaz Maqbool, H.A.Raichura, Indu Malhotra, Revathy Raghavan, K.V.Mohan, M.T.George, K.S.Bhati, SS.Shinde, V.N. Raghupathy, S.R.Bhat, Rakesh K.Sharma, P.R.Ramasesh, A. Mariarputham, PP.Singh, Bharat Sangal, Minakshi Vij, HK Puri, M.K.Dua, ATM. Sampath, Lalita Kaushik, B.K.Prasad, Rathin Das, B.Partha Sarthy, A.S.Bhasme, KV.Mohan, M.Veerappa, SV.Deshpande, RP.Wadhvani, EMS.Anam, G.Prakash, KR Sasiprabhu, B.Sunita Rao, Prashant Kr., Goodwill Indeevar, Shakil Ahmed Syed, V.Krishna Murthy, Ajay K.Agrawal, Lily Isabel Thomas, L.R.Singh, Lalita Kohli, PH.Parekh, Suchitra A.Chitale, SN.Bhat, K.Swami, Ashok Mathur, VJ.Francis, Pavan Kumar, TV.Ratnam, NR.Choudhary, MP Jha, Sumita Mukherjee, Viswajit Singh, A.K.Tandale, P.Narasimhan, SUK.Sagar, KR.Sasiprabhu, PK. Manohar, MKD.Namboodiri, EC Agrawala, Baby Krishnan, K.L.Mehta & Co., Bharat Sangal, VK Sidharthan, DP Mukherjee, BB Singh, Sanjay Jain, Pravir Choudhary, DN Gupta, Rakesh K.Sharma, Janaki Ramachandran, S.Srinivasan, K.R.Nambiar, Sudarsh Menon, P.Parmeswaran, TC.Sharma, P.R.Ramasesh, K.R.Nagaraja, Raj Kr.Mehta, Kiran Suri, Bina Gupta, Rajeev Kr.Sharma, Rani Chhabra, Ravindra Kumar, AV Rangam, M.J.Paul, Mrs.V.D.Khanna, Rachana Joshi Issar, Arun K.Sinha, RC Verma, SM.Jadhav, Manik Karanjawala, LK.Pandey, EC.Vidya Sagar, H.S.Parihar, SN.Bhat, Umesh Baghwat, SK.Mehta, Syed Ali Ahmed, Syed Tanweer Ahmed, Mohan Pandey, S.M.Hassan, G.K.Bansal, C.S.Ashri, S.P.Singh, S.Muralidhar, Nikhil Nayyar, Prakash Shrivastava, Bimal Roy Jad, V.Rao Anumolu, S.A.Syed, Ranji Thomas, D.K.Thakur, Ashwani Bhardwaj, Abhishek Atrey & S.P. Sharma, Advs.

The Court made the following O R D E R

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Hon'ble Mr.Justice Syed Shah Mohammed Quadri pronounced the reasons which were directed to be pronounced by His Lordship's judgment dated October 31, 2002.

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(N. Annapurna) (Kanwal Singh)
Court Master Court Master

Signed Judgment/reasons is placed on the file.
REPORTABLE.@@
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